

13

F. No. 15-05/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-05/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R.K. Jain (No.10876 dated 07.03.2020) received in this office on 11.03.2020, under RTI Act 2005, the information received from **Registrar office** containing **1122** + pages is enclosed herewith for your reference please. *2 Admn.*

Therefore, you are requested to please acknowledge the receipt and deposit Rs NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

[Signature]
CPIO
CESTAT, New Delhi
09/6/2020

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003.

ISSUED ON
09/6/20
SECTION
SERVICE TAX
Tribunal
110066

[Signature]

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**Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi - 66**

Dated : 5.6.2020
CPIO I.D. No. 15-05/2020

Sub: Information under the RTI Act, 2005 - reg.

With reference to the RTI application no. RTI/10876/20 dated 7.3.2020 filed by Shri R.K. Jain in CPIO I.D. No. 15-05/2020 the photocopies of the relevant documents as mentioned below, being maintained in Registrar's office, are enclosed herewith for onward transmission to the applicant.

(A)

(i) The copies of Judicial File 2019:

Noting - page no. 685-895 (210 pages)
Correspondence - page no. 563-643 (80 pages)

(ii) The copies of Roster File 2019 :

Noting - page no. 431-695 (264 pages)

(iii) The copies of Member's Tour 2019:

Noting - page no. 99-129 (30 pages)
Correspondence - page no. 165-202 (37 pages)

(iv) The copies of Difference of opinion 2019:

Noting - page no. 64-122 (58 pages)
Correspondence - 1145 (01 page)

(v) The copies of Larger Bench 2019:

Noting - page no. 29-35 (6 pages)
Correspondence - page no. 984-1040 (56 pages)

(B)

(i) The copies of Judicial File 2020:

Noting - page no. 1-170 (170 pages)
Correspondence - page no. 1-70 (70 pages)

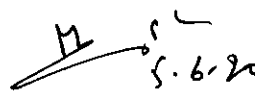
- (ii) The copies of Roster File 2020 :
Noting – page no. 1-62 (62 pages)
- (iii) The copies of Member's Tour 2019:
Noting – page no. 1-19 (19 pages)
Correspondence – page no. 1-29 (29 pages)
- (iv) The copies of Difference of opinion 2019:
Noting – page no. 123-151 (28 pages)
Correspondence – 1146-1147 (02 pages)
- (v) The copies of Larger Bench 2019:
Noting - NIL
Correspondence – NIL.
- (D) List of files maintained in Registrar's office:

1. Roster 2019 and 2020
2. Judicial File 2019 and 2020
3. Larger Bench 2019 and 2020
4. Difference of Opinion 2019 and 2020
5. Members' Tour 2019 and 2020
6. Presidents' Tour-2019-20
7. Circular file 19-20
8. RTI 2018-19
9. Uploading Permission 2019 and 2020

- (E) The applicant may be allowed to inspect the aforementioned files on any working day after giving prior intimation.

Total – 1122 pages

The delay in providing information/ documents was due to non-availability of the personal staff in the office of Registrar due to Covid-19.


(Assistant Registrar)

To

CPIO, CESTAT, New Delhi

10

Reminder

F. No. 15-05/ CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-05/2020

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt.R.K.Jain (No.10976 dated 07.03.2020) **received**, in this office on 15.05.2020, under RTI Act 2005, and CPIO ID No. 15-05/2020. The requisite information was called for from you, but the same have not been provided by you till date despite of CPIO's letters 12.03.2020 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.


CPIO



CESTAT, New Delhi

For Compliance to:

1. Registrar, CESTAT New Delhi.

2. AssH. Registrar/Admn, CESTAT, ND.
Copy to: (For Information)

Sh R.K.Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003.

Shi AHn

28/5/2020


Info already provided -
ID No 15-05/2020 dt 18/3/2020
Sh
28/5/2020
(SANDEEP) UDC
Admn

9

F. No. 15-05/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-05/2020

Subject: Information sought under RTI Act, 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt. R.K. Jain (No.10876 dated 07.03.2020) received in this office on 11.03.2020, under RTI Act 2005, the information received from **Administration** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi

To,

1 Sh. R.K.Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003.



25/5/20

8

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016 - Vol II
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलिय अधिकरण, पश्चिमी खण्ड - २, रामकृष्णपुरम, नई दिल्ली 66
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066

Dated: 18.3.2020
I.D. No. 15-05/2020


ADMINISTRATION SECTION

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application received from Sh. RK Jain Ref. No. F. 10876/20 dated 7.3.2020 received in CPIO I.D. No. 15-05/2020 (CESTAT) on 11.3.2020, the information sought by the applicant under RTI Act 2005.

The point-wise replies are as under:-

Point A to E - Does not pertain to administration section.


(Head Clerk)
CESTAT New Delhi

To

CPIO/Accounts Officer, CESTAT, New Delhi

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Reminder

**F. No. 15-05/ CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066**

CPIO ID No. 15-05/2020

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt.R.K.Jain (No.10976 dated 07.03.2020) **received**, in this office on 15.05.2020, under RTI Act 2005, and **CPIO ID No. 15-05/2020**. The requisite information was called for from you, but the same have not been provided by you till date despite of CPIO's letters 12.03.2020 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.

o/c


CPIO
CESTAT, New Delhi

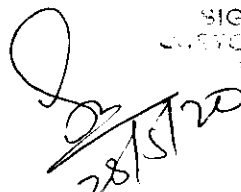
For Compliance to:

1. Registrar, CESTAT New Delhi.
 2. Asst. Registrar/Adms, CESTAT, N.D.
- Copy to: (For Information)

Sh R.K.Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003.


28/5/20

28/5/20
ISSUED ON


28/5/20
SIGN (DEPARTMENTAL SECTION)
CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
WEST BLOCK NO. 2, R.K. PURAM, NEW DELHI-110066

6

F. No. 15-05/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-05/2020

Subject: Information sought under RTI Act, 2005.

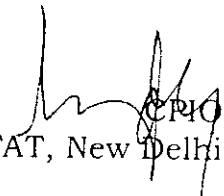
Sir/Madam,

Please refer to RTI application of Shri/Smt. R.K.Jain (No.10876 dated 07.03.2020) received in this office on 11.03.2020, under RTI Act 2005, the information received from **SPS to Hon'ble president** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi

To,

1 Sh. R.K.Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003.



28/5/2020
ISSUED ON
APPELLATE
NEW DELHI

5

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

17.03.2020

SUB : RTI REPLY TO CPIO ID NO. 15-05/2020

This is with reference to your communication F.N. 15-05/CESTAT/CPIO-ND/2020 dated 12.03.2020 for furnishing information under the RTI Act, 2005. The same is as under :

(A),(B) &(D)	Do not relate to the O/o Hon'ble President.
(C)	No such list available.

*Check
A/B/1/2020*

SPS to HON'BLE PRESIDENT

CPIO

8/18/02/2020
16/03/2020

R.K. JAIN M.Com., LL.B.
President, Excise and Customs Bar Association
Editor of
GST LAW TIMES & EXCISE LAW TIMES
and author of

CPIO (4)
16/3
Customs, Excise & Service Tax
Appellate Tribunal
16 MAR 2020
West Block No. 2, R.K. Puram,
New Delhi-110066

GST Law Manual; GST Tariff of India, Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Central Excise Law Guide; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243

16-3

RTI/P-195/10876/20/R22874
16-03-2020

CPIO
Customs, Excise & Service Tax Appellate Tribunal
West Block No.2, R.K.Puram,
New Delhi – 110066

Sub: My RTI Application No. RTI/10876/20, dated 7/3/2020

Dear Sir,

This refers to the letter F.No.15-05/CESTAT/CPIO-ND/2020 dated 12.03.2020 of CPIO, CESTAT, New Delhi transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,
The information has
been called for to subAppn
to Appellate body
17/3/2020

Yours faithfully,

[R.K. Jain]

Encl: As above

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F. No. 15-05/CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-05/2020

Subject: Information sought under RTI Act, 2005.
Sir/Madam,


Please refer to RTI application of Shri/Smt.R.K.Jain (No.10876/20 dated 07.03.2020) **received** in this office on 11.03.2020, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **15-05/2020 (CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 26.03.2020 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.**

Encl: As above.

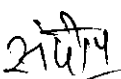

CPIO
CESTAT New Delhi
Date: 12.03.2020


For Compliance to:

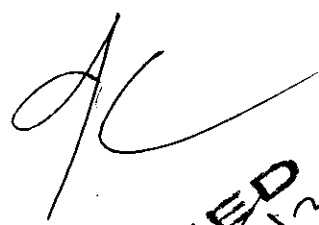
- 1. SPS to Hon'ble President,CESTAT New Delhi**
- 2. Registrar, CESTAT New Delhi.**
- 3. Asst. Registrar (Admn.)**

Copy to: (For Information)

1. Sh. R.K.Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003


12/3/2020


12/3/2020


ISSUED ON
12/3/2020
SIGN (DESIGNATED SECTION)
CUSTOMS, EXCISE & SERVICE
APPELLATE TRIBUNAL
NEW DELHI-110066

BK

ISS/OP/2020
11/03/2020
To

I.D. 15-05/2020

CPFO
2

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10876/20

Dated : 7-3-2020

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs, Excise & Service Tax
Appellate Tribunal
11 MAR 2020
West Block No. 2, R.K. Puram,
New Delhi - 110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide copies of the following documents of the undergiven files held in the office of the Registrar/Dy. Registrars and other officials (i) Judicial File for the year 2019 (a) All notesheets from page 685 till end (b) All correspondence pages from page 563 till end (ii) Roster File for the year 2019 (a) All notesheets from page 431 till end (iii) Files relating to tours for the year 2019 (a) All notesheets from page 99 till end (b) All correspondence pages from page 165 till end (iv) File for Difference of Opinion matters for year 2019 (a) All notesheets from page 64 till end (b) All correspondence pages from page 1145 till end (v) Larger Bench File for year 2019 (a) All notesheets from page 29 till end (b) All correspondence pages from page 984 till end

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11-3

2 Malleri gh
11/3/2020

①

	<p>(B) Please provide copies of the following documents of the undergiven files held in the office of the Registrar/Dy. Registrars and other officials</p> <p>(i) All notesheets and correspondence pages of Judicial File for the year 2020</p> <p>(ii) All notesheets of Roster File for the year 2020</p> <p>(iii) All notesheets and correspondence pages of Files relating to tours for the year 2020</p> <p>(iv) All notesheets and correspondence pages of File for Difference of Opinion matters for year 2020</p> <p>(v) All notesheets and correspondence pages of Larger Bench File for year 2020</p> <p>(C) Please provide the number of files (except appeal files) held in the office of the Hon'ble President. Please also provide list of such files.</p> <p>(D) Please provide the number of files (except appeal files) held in the office of the Hon'ble Registrar. Please also provide list of such files.</p> <p>(E) After providing the above information, please also provide inspection of above records and files.</p> <p>Note:-Please provide pointwise information/ response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
6.	A Postal Order No. 47F 265893 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable, however, other particulars are filled in the Postal order.
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.

Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above